

ITEM NO.38

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 21348/2025

[Arising out of impugned final judgment and order dated 28-11-2024 in WPL No. 32216/2024 passed by the High Court of Judicature at Bombay]

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

V HOTELS LIMITED & ORS.

Respondent(s)

(IA No. 126386/2025 - CONDONATION OF DELAY IN FILING)

Date : 30-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. S.D. Sanjay, A.S.G.
Mr. Arvind Kumar Sharma, AOR
Mr. Sarthak Karol, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Parantap Singh, Adv.

For Respondent(s) :

Mr. Sidharth Agarwal, Sr. Adv.
Mr. Madhav Khurana, Sr. Adv.
Mr. Vinayak Bhandari, Adv.
Ms. Silpa Nair, Adv.
Ms. Bhavi Vora, Adv.
Mr. Arnav Narain, AOR

Mr. Sidharth Luthra, Sr. Adv.
Mr. Gautam Khazanchi, Adv.
Mr. Vipul Kumar, AOR
Ms. Anshala Verma, Adv.
Mr. Prajwal Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The issue raised in the petition requires consideration. Therefore, we grant leave accordingly.

Tag with Civil Appeal Nos. 9692-9693/2024, titled "*Deputy Director, Directorate of Enforcement vs. Shiv Charan & Ors. Etc.*".

In the meantime, we direct the appellant to implead the Union of India through Ministry of Finance and Ministry of Corporate Affairs, as added respondents. Let the amended cause title be filed within a period of one week from today.

The name of respondent No. 3-Adjudicating Authority is deleted from the array of parties.

Mr. Vipul Kumar and Mr. Arnav Narain, learned counsel, who are present in Court, accept notice on behalf of respondent Nos. 1 and 2, respectively.

The respondents shall file their counter affidavit(s) before the next date of hearing.

The learned Additional Solicitor General appearing for the appellant shall obtain instructions on the alternative suggestion proposed to him that in lieu of the attachment made, a sum of Rs.520 crores will be deposited. For this limited purpose, list the present matter on 02.07.2025.

In the meantime, the order of attachment dated 25.04.2024 will continue to operate.

(DEEPAK GUGLANI)
AR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR